

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR RAJESH KUMAR GOEL

Petition(s) for Special Leave to Appeal (C) No(s). 13699/2018

JAGAN LAL & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

Date : 29-10-2018 This petition was called on for hearing today.

For Petitioner(s) Mr. K. B. Sounder Rajan, AOR

For Respondent(s) Ms. Sushma Verma, Adv.
Mr. Praveen Swarup, AOR

UPON hearing the counsel the Court made the following
O R D E R

Service of notice is complete qua respondent Nos. 1 to 4, 6 and 7 but no one has entered appearance on their behalf.

Four weeks' time, as a last chance is given to learned counsel for respondent No.5 to file counter affidavit.

As per postal tracking report, notice issued to respondent Nos. 8 and 12 could not be served and returned back undelivered. Hence, learned counsel for petitioners shall, within a period of four weeks', file fresh particulars of the said respondents and shall take requisite steps for the service of notice upon them.

Ld. Counsel for petitioners has failed to file fresh particulars and steps in respect of respondent Nos. 9 to 11 despite grant of last chance. Viewed thus, the matter be processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders. List thereafter.

RAJESH KUMAR GOEL
Registrar